The Plantations Labour (Tamil Nadu Amendment) Act, 1996

Act 41 of 1996

Keyword(s):
Central Act Amendment, The Plantations Labour Act, 1951
The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 15th November, 1956, and is herewith published for general information:

**ACT No. 41 OF 1996.**

An Act further to amend the *Plantations Labour Act, 1951* in its application to the State of Tamil Nadu.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-seventh Year of the Republic of India as follows:

1. (1) This Act may be called the *Plantations Labour (Tamil Nadu Amendment) Act, 1996.*

(2) It extends to the whole of the State of Tamil Nadu.

(3) It shall come into force at once.

2. Section 16 of the *Plantations Labour Act, 1951* shall be renumbered as sub-section (1) of that section and after sub-section (1) as so renumbered, the following sub-section shall be added, namely:

"(2) The authority specified in the rules made under clause (e) of sub-section (1) to order eviction of any worker from his accommodation provided by the employer, shall have the same powers as are vested in a Civil Court under the Code of Civil Procedure, 1908 (Central Act V of 1908) in ordering such eviction."

(By order of the Governor)

A. K. RAJAN,
Secretary to Government,
Law Department.